FORM A

PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS' OF EYEMYEYE PRIVATE LIMITED (CIN NO. U29299HR2021PTC097717) CP(IB)No.67/Chd/Hry/2025 (Admitted)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**EYEMYEYE PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16th day of September, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC-HARYANA under the Companies Act
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	**U29299HR2021PTC097717**
5.	Address of the registered office and principal office (if any) of corporate debtor	**REGISTERED OFICE AS PER MCA** A-8, INFOCITY 1, SECTOR 34 , GURUGRAM, Haryana, India - 122001. E-mail: ganesh.i@eyemyeye.com
6.	Insolvency commencement date in respect of corporate debtor	**13.03.2026** (Copy of Hon'ble NCLT Order pronounced on 13.03.2026 received on 16.03.2026)
7.	Estimated date of closure of insolvency resolution process	**09.09.2026**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Sanjay Kumar Aggarwal IBBI Regn.No.IBBI/IPA-002/IP-N00126/2017-18/10295
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali – 160 055 (Punjab) E-mail ID with IBBI : sanjayaggarwal.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address and E-mail ID to be used for correspondence with IRP :** # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali – 160 055 (Punjab) CIRP E-mail ID: cirp.eyemyeye@rediffmail.com
11.	Last date for submission of claims	**27.03.2026 -** (As per Regulation 6 (2) (c) and 12 (1) of CIRP Regulation(s) read with Section 15(1)(c) of IBC i.e 14 days from the date of appointment of IRP by Hon'ble NCLT
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html (b) Not Applicable

NOTICE is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Court.No.1, Chandigarh , the Adjudicating Authority under IBC; has ordered the commencement of a corporate insolvency resolution process of the EYEMYEYE Private Limited (Corporate Debtor) on 13th day of March,2026 in **CP(IB)No.67/Chd/Hry/2025** (Admitted) and has also appointed the undersigned as Interim Resolution Professional vide the said order.

The creditors of the **EYEMYEYE Private Limited (Corporate Debtor)** are hereby called upon to submit their claims with proof on or before 27.03.2026 to the interim resolution professional at the address mentioned against **entry No. 10.**

The financial creditors' shall submit their claims with proof by electronic means in specified form only.

All other creditors' may submit the claims with proof in person, by post or by electronic means in specified form only.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
IP-Sanjay Kumar Aggarwal
Interim Resolution Professional of
EYEMYEYE Private Limited - Under CIRP
IBBI Regn.No IBBI/IPA-002/IP-N00126/2017-18/10295
Valid AFA

Date : 16.03.2026
Place : SAS NAGAR Mohali

THE TRIBUNE 17.03.2026
Page No. 04

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITOR'S OF EYEMYEYE PRIVATE LIMITED (CIN NO. U29299HR2021PTC097717 CP(IB) No. 67/Chd/Hry/2025 (Admitted)

RELEVANT PARTICULARS

1.	Name of corporate debtor	**EYEMYEYE PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16th day of September, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC-HARYANA under the Companies Act
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U29299HR2021PTC097717**
5.	Address of the registered office and principal office (if any) of corporate debtor	**REGISTERED OFICE AS PER MCA** A-8, INFOCITY 1, Sector 34, Gurugram, Haryana, India - 122001. E-mail: ganesh.i@eyemyeye.com
6.	Insolvency commencement date in respect of corporate debtor	**13.03.2026** (Copy of Hon'ble NCLT Order pronounced on 13.03.2026 received on 16.03.2026)
7.	Estimated date of closure of insolvency resolution process	**09.09.2026**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Sanjay Kumar Aggarwal IBBI Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali- 160 055 (Punjab) E-mail ID with IBBI: sanjayaggarwal.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address and E-mail ID to be used for correspondence with IRP:** # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali-160 055 (Punjab) CIRP E-mail ID: cirp.eyemyeye@rediffmail.com
11.	Last date for submission of claims	**27.03.2026** (As per Regulation 6 (2) (c) and 12 (1) of CIRP Regulation(s) read with Section 15(1)(c) of IBC i.e. 14 days from the date of appointment of IRP by Hon'ble NCLT
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html (b) Not Applicable

NOTICE is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Court No.1, Chandigarh , the Adjudicating Authority under IBC; has ordered the commencement of a corporate insolvency resolution process of the EYEMYEYE Private Limited (Corporate Debtor) on 13th day of March, 2026 in **CP(IB)No. 67/Chd/Hry/2025** (Admitted) and has also appointed the undersigned as Interim Resolution Professional vide the said order.

The creditors of the **EYEMYEYE Private Limited (Corporate Debtor)** are hereby called upon to submit their claims with proof on or before 27.03.2026 to the interim resolution professional at the address mentioned against **entry No. 10.**

The financial creditors' shall submit their claims with proof by electronic means in specified form only.

All other creditors' may submit the claims with proof in person, by post or by electronic means in specified form only.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
IP-Sanjay Kumar Aggarwal
Interim Resolution Professional of
EYEMYEYE Private Limited - Under.CIRP
IBBI Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295
Valid AFA

Date: 16.03.2026
Place: SAS Nagar Mohali

Rajya Sabha ele alleges bias by R

Heated exchanges between lea

BHARTESH SINGH THAKUR
TRIBUNE NEWS SERVICE

CHANDIGARH, MARCH 16

Ahead of the counting of ballots in the Rajya Sabha election, Congress candidate Karamvir Singh Boudh on Monday submitted a complaint to the Election Commission of India (ECI) alleging that Returning Officer Pankaj Aggarwal was "biased and predetermined".

Aggarwal, an IAS officer, had earlier served as the Chief Electoral Officer during the October 2024 Haryana Legislative Assembly election 2024.

According to Congress Chief Whip and counting agent BB Batra, the Returning Officer was acting in a partisan manner.

"He has just not only illegally entertained the complaints of alleged breach of secrecy by two Congress MLAs namely Paramvir Singh and Bharat Singh Beniwal after they had already cast their vote and no objection was raised by anyone at that point of time, but has also proceeded in the matter with clearly biased approach against the Congress nominee at the behest of the state BJP government," Batra alleged.

In his complaint, Boudh said a perusal of the video footage of the incident would reveal the falsity of the allegations.

"The Returning Officer has openly refused to give the video footage even when so demanded after the video was played before the Congress nominee and his election agent," Boudh said.

He further said given the "predetermined mindset", the entire record relating to the complaints along with the video footage should be requisitioned for a fair decision in the case.

Earlier, Haryana Cabi-

Chief Minister Nayab Singh Sai
the Haryana Vidhan Sabha in C

FINOVA CAPITAL

Finova Capital Pvt Ltd

702,Seventh Floor ,Unique Aspire, Plot No 13-14 Cosmo Colony ,Amrapali Marg,Vaishali Nagar,Jaipur – 302021,Rajasthan.

Demand Notice Under Section 13(2) of Securitisation Act of 2002

Notice is hereby given that the under mentioned borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of loan

Process o

RAVINDER SAINI

लगाए जा रहे हैं, जहां अधिकारी पंजीकरण में मदद करेंगे।

सत्यवान सिंह मान ने कहा कि इन प्रस्तावित सेक्टरों के विकसित होने से नरवाना में आधुनिक आवासीय कॉलोनियां, व्यावसायिक

बेहतर नागरिक सुविधाएं मिलेंगी, बल्कि रोजगार के नए अवसर भी सृजित होंगे। कैंप के दौरान एसडीओ तरुण भौंसले, जेई अनुज ढांडा, सरपंच राहुल गोल्डी, संबंधित पटवारी मौजूद रहे।

मंडी में रसोई गैस की किल्लत, लकों को रोजी-रोटी का संकट

पास के क्षेत्रों में रसोई जनता के साथ-साथ र तोड़ दी है। जो गैस ा दिनों में उपलब्ध हो ए उपभोक्ताओं को 25 इंतजार करना पड़ रहा रसोई के बजट और ं के रोजगार को बुरी गैस की अनुपलब्धता ार उन रेहड़ी संचालकों पापड़ी, चाय या अन्य ना गुजारा करते हैं। महेश, जितेंद्र, सुंदर, हित अन्य लोगों का धकांश सामग्री गैस पर डर न मिलने से उनका र पर है। अन्य राज्यों सर कर रहे प्रवासियों अब दूभर हो गया है।

कांग्रेस ने सरकार को घेरा

कांग्रेस के पूर्व ब्लॉक अध्यक्ष मक्खन लाल झोदकन ने गैस किल्लत पर रोष जताते हुए भाजपा सरकार पर तीखा हमला बोला। उन्होंने कहा कि एक तरफ तो गैस की बढ़ती कीमतों ने आम आदमी की जेब खाली कर दी है, वहीं दूसरी तरफ अब सिलेंडर के लिए लंबी लाइनों ने सरकार की व्यवस्थाओं की पोल खोल दी है। उन्होंने आरोप लगाया कि सरकार किल्लत को दूर करने के बजाय 'सब ठीक है' का भ्रम फैलाकर लोगों को बहका रही है। उन्होंने मांग की गैस की किल्लत को तुरंत दूर कर नियमित सप्लाई सुनिश्चित की जाए। छोटे स्वरोजगारियों के लिए गैस की उपलब्धता को प्राथमिकता दी जाए ताकि बेरोजगारी न बढ़े। महंगाई के इस दौर में गैस के दामों को कम कर जनता को राहत दी जाए।

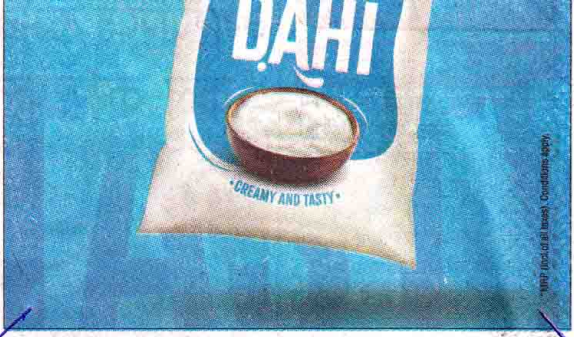
उन्होंने मांग की है कि सरकार उन्हें प्राथमिकता पर गैस मुहैया करवाए या फिर गुजारा भत्ता दे।

पानीपत शुगर मिल का शानदार प्रदर्शन, पेराई और बिजली बिक्री में प्रदेश में प्रथम

पानीपत, 16 मार्च (हप्र)

पानीपत सहकारी चीनी मिल (शुगर मिल) ने इस पेराई सीजन में कीर्तिमान स्थापित करते हुए प्रदेश के सभी सरकारी और निजी मिलों को पीछे छोड़ दिया है। सोमवार सुबह 6 बजे तक मिल ने 51 लाख 31 हजार क्विंटल गन्ने की पेराई का आंकड़ा छू लिया। मिल प्रबंधन ने इस वर्ष कुल 65 लाख क्विंटल गन्ना पेराई का लक्ष्य निर्धारित किया है।

पानीपत मिल प्रदेश की 11 सहकारी और हैफेड मिलों में गन्ना पेराई के मामले में प्रथम स्थान पर है। वर्तमान में मिल अपनी 50 हजार क्विंटल प्रतिदिन की पूर्ण पेराई क्षमता पर कार्य कर रहा है। मिल में स्थापित टरबाइन 25.5 मेगावाट बिजली का उत्पादन कर रही है। इसमें से 8 मेगावाट बिजली मिल के संचालन में उपयोग की जा रही है, जबकि शेष बिजली नौल्था पावर हाउस को निर्यात की जा रही है। अब तक मिल 3 करोड़ 77 लाख 76 हजार यूनिट बिजली बेचकर 23 करोड़ 91 लाख रुपये का राजस्व अर्जित कर चुका है। मिल की चीनी रिकवरी दर 10 प्रतिशत से ऊपर बनी हुई है। मिल का कैपेसिटी यूटिलाइजेशन 95.91% है, जो पूरे हरियाणा के सरकारी व निजी मिलों में सबसे अधिक है। एमडी संदीप कुमार ने बताया कि मिल की यह उपलब्धि राज्य के कृषि-उद्योग क्षेत्र में एक नई मिसाल बनकर उभरी है।



फॉर्म ए
सार्वजनिक घोषणा

(भारतीय दिवालियापन एवं दिवालिया बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)

आईमाईआई प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ (CIN संख्या U29299HR2021PTC097717)

सीपी (आईबी) संख्या 67/चंडीगढ़/हरि./2025 (स्वीकृत)

	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम	**आईमाईआई प्राइवेट लिमिटेड**
2.	देनदार कंपनी के निगमन की तिथि	16 सितंबर, 2021
3.	वह प्राधिकरण, जिसके अंतर्गत कॉर्पोरेट देनदार का निगमन/पंजीकरण किया गया है	कंपनी अधिनियम के अंतर्गत आरओसी-हरियाणा
4.	कार्पोरेट देनदार का कॉर्पोरेट पहचान क्रमांक/सीमित देयता पहचान क्रमांक	**U29299HR2021PTC097717**
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	**एमसीए ए-8, इन्फोसिटी 1, सेक्टर 34, गुरुग्राम, हरियाणा, भारत-122001 के अनुसार पंजीकृत कार्यालय।** ईमेल : ganesh.i@eyemyeye.com
6.	कॉर्पोरेट देनदार के संबंध में दिवालियापन प्रारंभ होने की तिथि	13.03.2026 (माननीय एनसीएलटी द्वारा दिनांक 13.03.2026 को सुनाए गए आदेश की प्रति दिनांक 16.03.2026 को प्राप्त हुई)
7.	दिवालियापन समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	**09.09.2026**
8.	अंतरिम रिजॉल्यूशन प्रोफेशनल के तौर पर काम करने वाले इन्सॉल्वेंसी प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	**नाम :** संजय कुमार अग्रवाल IBBI रजिस्ट्रेशन नंबर. आईबीबीआई/आईपीए-002/आईपी-एन00126/2017-18/10295
9.	अंतरिम रिजॉल्यूशन प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड के साथ रजिस्टर्ड है	#सी-20, ब्लॉक-सी, वेव एस्टेट, **सेक्टर** 85 एसएएस नगर, मोहाली-160055 (पंजाब) आईबीबीआई के साथ ई-मेल आईडी : sanjayaggarwal.fcs@gmail.com
10.	अंतरिम रिजाल्यूशन प्रोफेशनल के साथ पत्राचार के लिए इस्तेमाल किया जाने वाला पता और ई-मेल	**IRP के साथ पत्राचार के लिए इस्तेमाल किया जाने वाला पता और ई-मेल ID:** # सी-20, ब्लॉक-सी, वेव एस्टेट, सेक्टर 85 एसएएस नगर, मोहाली-160055 (पंजाब) सीआईआरपी ई-मेल आईडी : cirp.eyemyeye@rediffmail.com
11.	दावे जमा करने की आखिरी तारीख	27.03.2026 (आईबीसी की धारा 15(1)(सी) के साथ पठित सीआईआरपी विनियमन के विनियमन 6 (2)(सी) और 12(1) के अनुसार यानी माननीय एनसीएलटी द्वारा आईआरपी की नियुक्ति की तारीख से 14 दिन
12.	अंतरिम प्रस्ताव प्रोफेशनल द्वारा निर्धारित तथा धारा-21 की उप-धारा (6 ए) की क्लाज (बी) के तहत क्रेडिटर्ज की क्लास, यदि हो	लागू नहीं
13	एक वर्ग के लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवालियापन पेशेवरों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	1. एन.ए 2. एन.ए 3. एन.ए
14.	(क) प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण निम्नलिखित पते पर उपलब्ध है:	(ए) वेब लिंक : http://ibbi.gov.in/downloadform.html (ख) लागू नहीं

इसके द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, चंडीगढ़ बेंच, न्यायालय संख्या 1, चंडीगढ़, जो आईबीसी के अंतर्गत निर्णय लेने वाला प्राधिकरण है, ने 13 मार्च, 2026 को **सीपी (आईबी) संख्या 67/चंडीगढ़/हरियाणा/2025** (स्वीकृत) में आईमाईआई (EYEMYEYE) प्राइवेट लिमिटेड (कॉर्पोरेट देनदार) की कार्पोरेट दिवालियापन समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है और उक्त आदेश के माध्यम से अधोहस्ताक्षरी को अंतरिम समाधान पेशेवर के रूप में नियुक्त किया है।

आईमाईआई **(EYEMYEYE)** प्राइवेट लिमिटेड **(कॉर्पोरेट डेबटर)** के क्रेडिटर्स को **एंट्री नंबर 10** में दिए गए पते पर अंतरिम रिजॉल्यूशन प्रोफेशनल के पास 27.03.2026 को या उससे पहले प्रमाण के साथ अपने क्लेम जमा करवाने के लिए आमंत्रित किया जाता है। फाइनैंशियल क्रेडिटर्स अपने क्लेम प्रमाण के साथ इलेक्ट्रॉनिक तरीके से सिर्फ बताए गए रूप में जमा करेंगे।

अन्य सभी क्रेडिटर प्रमाण के साथ क्लेम खुद आकार, पोस्ट से या इलेक्ट्रॉनिक तरीके से सिर्फ बताए गये रूप में जमा कर सकते हैं।

झूठे या गुमराह करने वाले दावे के प्रमाण जमा करने पर जुर्माना लगेगा।

हस्ता./-आईपी-संजय कुमार अग्रवाल
CIRP के तहत आईमाईआई प्राइवेट लिमिटेड के अंतरिम प्रस्ताव प्रोफेशनल
आईबीबीआई पंजीकरण संख्या IBBI/IPA-002/IP-N00126/2017-18/10295

दिनांक : 16.03.2026
जगह : एसएएस नगर, मोहाली

DI-30956

मान्य AFA

Dainik Tribune 17.03.2026
Page No. 3